

NATIONAL COMPANYLAW TRIBUNAL  
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
HON'BLE SHRI RAVIKUMAR DURAISAMY—MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 03.10.2017. AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)/11/10/HDB//2017
NAME OF THE COMPANY	Kamineni Steel & Power India Private Limited
NAME OF THE PETITIONER(S)	Kamineni Steel & Power India Private Limited
NAME OF THE RESPONDENT(S)	
UNDER SECTION	10 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
E. Ajay Reddy K. R.K. Chary	Admct	eajayreddy@gmail.com 9848044986	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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S.V. VANISHI KRISHNA	Adv for Allahabad bench	svvkassociates@gmail.com 8919448958	

Vinod (Indialaw LLP)

Advocate

9885047176

Heard Shri E. Ajay Reddy and Shri K.R.K. Chary, Learned Counsels for the Petitioner and requested a short Passover stating that Shri V.K. Sajith, Learned Counsel for the Financial Creditor would appear for the case. However Shri V.K. Sajith, Learned Counsel is not available in person today. On the last occasion, Shri V.K. Sajith, Learned Counsel submitted that Resolution Plan submitted by Corporate Debtor was sent to HQ for approval and they do not know how much time it would take for the approval of the Resolution Plan which has tentatively been approved by the Financial Creditors.

Post the case on 9.10.2017.

Member (T)

Member (J)